

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/5263/2020

This the 13th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Dr. Mudassir Hassan Rather Aged about 41 years, S/o Ghulam Hassan Rather, R/o H. No.F-610 Baghe Hyder Hyderpora, Bye-Pass, Srinagar.

.....**Applicant**

(Advocate:- Mr. R.A. Jan - Not Present)

Versus

1. State of J&K through Commissioner/Secretary to Government, Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu & Ors.

.....**Respondents**

(Advocate: Mr. _____)

**O R D E R
I O R A L**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant has submitted that this T.A. has become infructuous.

2. In view of the submission made by the applicant's counsel, this T.A. is disposed of as having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil